

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

8.

**IA-2007(MB)2024 IN
C.P. (IB)/477(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES: Punjab National Bank International
Limited
Vs.
Warana Dairy and Agro Industries
Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

IA-2007(MB)2024

1. Mr. Manish Jha, Ld. Counsel appearing for the Applicant/Liquidator through VC. None present for the Respondent.
2. The present Application is filed by the Applicant/Liquidator under Rule 11 of NCLT, 2016 r/w Regulation 15 IBBI (Liquidation Regulation), 2016 to take on record the 4th Progress report of liquidation process. The same is taken on record. IA-2007/2024 is allowed to that effect and **disposed-of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)